

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1427**

TO BE ANSWERED ON THE 20TH SEPTEMBER, 2020/BHADRAPADA 29, 1942 (SAKA)

INVOLVEMENT OF NGOs IN RELIGIOUS CONVERSION

1427. SHRI JYOTIRMAY SINGH MAHATO:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that certain Non-Governmental Organisations (NGOs) working in the country are involved in religious conversion;**
- (b) if so, whether these organisations are financed from abroad;**
- (c) if so, whether the Government is taking any steps to check it; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d) Those NGOs/associations who want to receive and utilize “Foreign Contribution” from a “Foreign Source” have to get registered under The Foreign Contribution (Regulation) Act (FCRA), 2010 or seek Prior Permission of Central Government. Such NGOs can receive and utilize Foreign Contribution for a definite cultural, economic, educational, religious or social programme. The FCRA, 2010 further provides that Foreign Contribution shall be utilized exclusively for the purposes for which it has been received. Therefore, each FCRA NGO has to utilise such Foreign Contribution for the purpose for it has been registered or granted Prior Permission by the Central Government.

However, some reports have been received from time to time that some NGOs were allegedly involved in activities which violated various provisions of The FCRA, 2010. The FCRA, 2010 provides a legal mechanism to deal with such violations. Such mechanism includes audit of accounts of such NGO, inspection of their accounts and records, verification of their on-field activities and so on. The FCRA certificate of such NGOs may be suspended depending upon the facts and circumstances of the case. Such violations may also lead to cancellation of the certificate leading to blacklisting of the NGO for a period of three years. In some cases where violations of the FCRA, 2010 so warrant, the matter may be investigated as provided under Section 43 of the FCRA, 2010.
